Appeal No. 23(89)/2012 – IC

IN THE MATTER OF:
Shri Mehdil Hassan Samma, Advocate
New Masjid, Indira Colony
Bikaner (Rajasthan)

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi-110001

Respondent

Date of Hearing : 09.08.2012

Present :

1. None present for the Appellant.
2. Shri Nirmal Singh, Director/CPIO, Ms. Asha Sota, CAPIO, Shri Jagdish Kumar, SO (Imp. Cell), D/o Legal Affairs, for and on behalf of D/o Legal Affairs, Ministry of Law & Justice, the Respondents.

ORDER

1. The Appellant in his appeal has alleged that the information sought by him is not provided to him by the Department.
2. During the course of hearing the CPIO stated that the Appellant is seeking information on several points w.e.f. year 1952. The concerned sections have informed that it will not be possible to collect and compile the relevant information as it will disproportionately divert the resources of the concerned section. The desired information w.e.f. year 1952 may not even be available in the records of the Department.
3. The appeal is disposed off.
4. File is consigned to records.
5. In case, the Appellant is not satisfied/ convinced with this Order, he may file 2nd Appeal before the Hon’ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi- 110066 within the time period as prescribed under the provision of RTI Act, 2005

(Satish Chandra)
Joint Secretary & Legal Adviser
First Appellate Authority

To

1. Shri Mehdì Hasan Samma, Advocate, New Masjid, Indira Colony, Bikaner (Rajasthan) (by Speed Post).
2. Shri Nirmal Singh, Director/PIO, D/o Legal Affairs, Shastri Bawan, New Delhi-110001
3. Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi-110001
4. PPS to Law Secretary for information.